

GOVERNMENT OF PUNJAB
EXCISE AND TAXATION COMMISSIONER'S OFFICE,
PUNJAB, PATIALA
NOTIFICATION
The 20th March, 2014

No. G.S.R. 16/P.A.1/1914/Ss.21 and 59/Amd. (19)/2014.—In exercise of the powers conferred by clause (d) of section 21 and section 59 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), read with Government of Punjab, Department of Excise and Taxation, Notification No. S.O.12/PA.1/1914/S.9/2013, dated the 31st January, 2013, and all other powers enabling me in this behalf, I, Anurag Verma, I.A.S., Excise Commissioner, exercising the powers of Financial Commissioner, make the following rules further to amend the Punjab Excise Bonded Warehouse Rules, 1957, namely: —

RULES

1. (1) These rules may be called the Punjab Excise Bonded Warehouse (Amendment) Rules, 2014.
(2) They shall come into force on and with effect from the first day of April, 2014.
2. In the Punjab Excise Bonded Warehouse Rules, 1957 (hereinafter referred to as the said rules), in rule 4, in sub-rule(i),
in clause (i) and (ii) for the words “six lac” and “ten lac”, the words “seven lac and fifty thousand” and “twelve lac and fifty thousand” respectively, shall be substituted;
3. In the said rules, after rule 53, the following rule shall be inserted, namely:-
“53-A The licensee shall be required to install CCTV cameras in the Bonded Warehouse at such location, as may be specified by the Excise Commissioner for the purpose of monitoring the functioning in Bonded Warehouse, movement of IMFL, Rectified Spirit (RS) and Extra Neutral Alcohol (ENA). The specification of such cameras and the technical requirements for their monitoring at the central level shall also be fixed by the Excise Commissioner. The entire cost for such installation of cameras and their monitoring shall be borne by the licensee.”.

ANURAG VERMA,
Excise Commissioner, Punjab.